

(c) the formalities, if any, yet to be completed before the building construction is taken up;

(d) the reasons for delay in completing the formalities and taking up the construction work; and

(e) when the construction of the said building is proposed to be taken up and completed?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI VIJAY N. PATIL): (a) Possession of the plot in A-3 Block Shopping Centre Janakpuri, New Delhi, was taken by the P&T Department on 30-1-80.

(b) Schedule of accommodation for the post office building which is proposed to be constructed on this plot has been prepared. Preliminary drawings for the building are under preparation.

(c) Preliminary drawings will be submitted to the concerned Municipal authorities for their approval to the plan for the proposed building. Thereafter estimates for the building will be prepared. On the basis of the approved estimate, tenders will be invited for awarding the work.

(d) It has not been possible to complete processing of the project and begin construction work for want of preliminary drawings.

(e) This project is approved for construction during the current plan (1980-85) subject to availability of funds.

**Regularisation of Muster Roll Workers/  
Casual Labourers in Communications  
Ministry**

10863. DR. A.U. AZMI: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether his Ministry has received any order issued by Department of Personnel and Administrative Reforms in 1979 regarding regularisation of muster roll workers/casual labourers appointed by his Ministry and its Depts./Subordinate Offices;

(b) whether these orders of Department of Personnel and Administrative Reforms

had been implemented by his Ministry and its Depts./Subordinate Offices; if so, the number of workers whose services had been regularised; if not, the reasons therefor;

(c) whether his Ministry proposes to get this order of Department of Personnel and Administrative Reforms implemented in his Ministry and its Depts. Subordinate Offices in the near future; if so, by when it is likely to be implemented; and

(d) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI VIJAY N. PATIL): (a) Yes, Sir.

(b) Yes, Sir. The number of workers whose services had been regularised is as under:-

Ministry (Proper) .....Nine

Monitoring Organisation Overseas Communications Service

Nil-Casual labourers are being employed for short durations only.

Posts & Telegraphs Department. Information is being collected and will be laid on the Table of the House.

(c) and (d) Orders on the subject are already being implemented.

**Extension of L.P.G Scheme to New Cities.**

10864. SHRI NAVIN RAVANI : Will the Minister of ENERGY be pleased to state :

(a) the names of the cities in each State covered under LPG scheme in 1982-83;

(b) whether there is any proposal to introduce this scheme in other cities also during the year 1983-84; and

(c) the names of such cities and the criteria adopted for sanctioning LPG agency in a particular city ?

THE MINISTER OF STATE IN THE DEPARTMENT OF PETROLEUM IN THE MINISTRY OF ENERGY (SHRI GARGI SHANKAR MISHRA): (a) and (b) According to 1982-84 plan (1st Part) oil companies are expected to open

608 new EPG agencies in the country during current year as per State/Union Territory-wise details given as under. The Second Part of their programme has not yet been finalised.

1. Andhra Pradesh	(56)
2. Assam	(17)
3. Bihar	(30)
4. Gujarat	(46)
5. Haryana	(22)
6. Himachal Pradesh	(11)
7. Jammu & Kashmir	(12)
8. Karnataka	(28)
9. Kerala	(33)
10. Madhya Pradesh	(33)
11. Maharashtra	(52)
12. Meghalaya	(02)
13. Nagaland	(03)
14. Orissa	(13)
15. Punjab	(32)
16. Rajasthan	(21)
17. Tamil Nadu	(62)
18. Tripura	(01)
19. Uttar Pradesh	(67)
20. West Bengal	(39)
21. Arunachal Pradesh	(02)
22. Chandigarh	(04)
23. Delhi	(17)
24. Goa, Daman & Diu	(03)
25. Pondicherry	(02)
<b>Total</b>	<b>(608)</b>

The names of towns are not readily available.

(c) Subject to product availability, LPG (cooking gas) facilities are extended to new markets generally on the basis of following considerations :—

- (i) anticipated customer potential;
- (ii) maximum utilisation of distribution equipment; and
- (iii) viability of operations.

Accordingly, town with a population of 20,000 and above are being covered in a phased manner from this year onwards.

#### **Directions To Foreign Drug Manufacturing Companies For Classification of Technology**

10865. SHRI K. MALLANNA : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether any directions have been issued to foreign drug manufacturing companies in respect of each bulk drug produced by them for classification of technology involved in their process of manufacture of each individual drug; and

(b) if so, the details regarding the criteria adopted by the high level committee and process to manufacture bulk drugs ?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI VASANT SATHE) : (a) In December, 1979, individual foreign drug companies were intimated about the nature of technologies involved in the processes for manufacture of bulk drugs as identified by the High Level Committee.

(b) The main criteria adopted by High Level Committee for the purpose of identification of 'High' technology are as follows :—

1. Isolation and extraction involving sophisticated processes such as counter current liquid extraction, repeated chromatography or narrow cut fractionation.
2. Fermentation processes; use of enzymes for chemical transformation;
3. The steps of operations involved in a chemical synthesis;
4. Reaction temperatures above 250°C or below (–) 30°C.
5. Reaction pressures of 10 atmospheres and above;
6. Use of potentially explosive materials;
7. High temperature vapour phase catalytic processes;
8. Use of toxic materials;
9. Purification and separation by different types of sophisticated technique;
10. Careful on-line process controls;
11. Degree of sophistication employed to ensure health safety and quality;
12. New drugs discovered in India involving detailed pre-clinical, laboratory and clinical trials.

The processes of manufacture of each bulk drug by foreign companies are treated as confidential.